NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 1/109/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/46/ (IB)/2017

NAME OF THE PETITIONER(S)

: ZEE ENTERTAINMENT ENTERPRISES LTD

NAME OF THE RESPONDENT(S)

: TANJARA TRADING PVT LTD

UNDER SECTION

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. PRIESH RAMANATHAN Counsel for petitiones & 2. Gauss Cumae Counsel for respondent

ORDER

Counsel representing both the parties are present. Counsel for petitioner stated that they have prepared a joint memo of compromise by the parties since they wanted to settle the issue. But the respondent has made several changes in the said joint memo of compromise which are not acceptable to the petitioner. Since both the parties submitted that they are intending to settle the issue, number of adjournments were granted. But in view of the circumstances, both the parties are directed to make their submissions. Put up on 12.09.2017 at 10.30 A.M.

> K Anantha Padmanabha Swamy Member (Judicial)